

# LAW ECONOMICS & POLICY REVIEW

Volume I, 2026

Call for Papers



# About Centre for Regulatory Studies (CRS)

The Centre for Regulatory Studies (CRS) at National Law University, Delhi, is a pioneering institution established to address a critical national need: building robust regulatory capacity for a modern market economy.

For three decades, while economic reforms focused on freedom, a significant void persisted in developing the specialized human resources required to design, calibrate, and implement effective regulations. The CRS was founded to fill this void.

The Centre was established through the visionary leadership of Dr. M.S. Sahoo, the eminent former Chairperson of the Insolvency and Bankruptcy Board of India (IBBI). His foundational work established the Centre as a cornerstone for regulatory scholarship in India.

Today, this prestigious legacy is carried forward under the able direction of Dr. Raghav Pandey. The Centre is at the forefront of championing regulations as a sophisticated, multi-disciplinary field of study, seamlessly intertwining the disciplines of law, economics, management, accountancy, and behavioural sciences.

# About Law Economics and Policy Review

The Law Economics and Policy Review (LEPR) is the flagship journal of the Centre for Regulatory Studies (CRS) at National Law University, Delhi. The LEPR is dedicated to advancing the academic and professional discourse surrounding regulatory institutions and the broader interplay of law, economics, and policy.

The journal intends to serve as a leading source of contemporary scholarship, publishing high-quality, original articles authored by students, academicians, policymakers, and legal practitioners. The focus of the publication will be on the laws and regulations governing India's regulatory framework, ensuring relevance to contemporary governance challenges. The LEPR seeks to encourage critical analysis and in-depth study, thereby contributing to the evolution of regulatory law and policy in India, and globally.

# Editorial Board

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# Themes for Submission

The Law, Economics and Policy Review (LEPR) would accept submissions addressing themes and areas of law, under the broad umbrella of Regulatory Studies, Law, and Economics:

- Technology Law, Data Governance, and AI Regulation
- Pharmaceutical and Health Law
- Telecommunications and Media Law
- Administrative Law and Regulatory Governance
- Banking and Financial Regulation
- Competition Law and Anti-Trust
- Corporate Law and Governance
- Environmental Law and Policy
- Insolvency and Bankruptcy Law
- International Trade and Investment Law
- Securities Law and Capital Markets

# Submission Guidelines

The **Law Economics and Policy Review** is now inviting submissions for its inaugural edition (Volume I). The deadline for submissions is 15th March 2026. The Editorial Board will endeavour to review and process all submissions within six weeks of the submission deadline.

Submissions must be unpublished and original works of the author(s), reflecting a high standard of academic rigour and originality.

The length of submissions shall be between 4,000 and 10,000 words (exclusive of abstract and footnotes). Guest authors may exceed this limit if necessary.

Each submission must be accompanied by an abstract not exceeding 500 words, briefly outlining the idea, structure, and key conclusions of the paper.

Authors must ensure that all relevant sources are hyperlinked; wherever an online source is unavailable, the citation must be provided through footnotes. All footnotes must conform to the OSCOLA (4th Edition) referencing style.

Manuscripts must not contain any metadata or identifying information. Author details such as name, institutional affiliation, and contact information must be provided in a separate document accompanying the manuscript.

Authors must ensure that the submission is not under consideration elsewhere. If the manuscript has been accepted for review by another journal, the author must withdraw it from LEPR. Conversely, if LEPR has accepted the submission for review first, the author must withdraw it from all other publications.

Submissions must be made in Microsoft Word format (.doc or .docx).

Any submission with a similarity score of 15% or above shall be summarily rejected, unless the author provides cogent reasons explaining the same.

### **EDITORIAL PROCESS**

Authors may expect a response regarding the status of their submission within one week. However, during March, May, September, and November, the process may take longer due to academic commitments.

The editorial process shall consist of the following stages:

#### **Tier 1 – Preliminary Review:**

Assistant Editors shall conduct an initial screening to ensure compliance with submission guidelines. Submissions failing to meet substantive requirements shall be summarily rejected, and the results of this stage shall be communicated within 72 hours of submission.

If rejected, authors may be allowed to clarify or explain issues raised in the preliminary review; however, the Editorial Board reserves final discretion on the decision.

### Tier 2 – Substantive Review:

Submissions clearing the preliminary stage shall undergo a detailed review by an Associate and Senior Editor. They shall determine whether the submission should be forwarded to the Faculty Editors or whether revisions are required. Faculty Editors shall then decide whether the manuscript should be:

- Accepted as it stands;
- Accepted subject to major or minor revisions; or
- Rejected.

Authors will be given two weeks to incorporate the suggested changes. The Senior Editors shall verify whether the revisions have been incorporated satisfactorily.

### Tier 3 – Final Review:

Once the manuscript has been approved by the editorial team, it shall be reviewed by the Editor-in-Chief and Faculty Editors. Based on their decision, the manuscript may be accepted, rejected, or returned to the author with further recommendations.

Once published, authors shall retain the right to publish a modified version elsewhere, with due attribution that the work was originally published in the Law, Economics and Policy Review (LEPR).

## **FORMATTING GUIDELINES**

To ensure uniformity, authors must adhere to the following formatting requirements:

- Font: Times New Roman or Garamond
- Font Size: 16 (Headings); 12 (Sub-headings and Body Text)

- Headings:
  - Level 1 Sub-headings – Centre-aligned, Small Caps, Underlined
  - Level 2 Sub-headings – Left-aligned, Bold
  - Level 3 Sub-headings – Left-aligned, Underlined
- Line Spacing: 1.5
- Margins: 1 inch on all sides (A4 size)
- Footnotes: Times New Roman/Garamond, Size 10, Spacing 6 pt (Before and After)
- Abstract: Italicised and Centre-aligned

### **ARTIFICIAL INTELLIGENCE USAGE POLICY**

Authors may use artificial intelligence-based tools solely for limited ancillary purposes such as language editing, formatting, or citation assistance. The substantive intellectual content of the submission must be the author's original work. Any reliance on AI for generating substantive content may result in summary rejection, and authors remain fully responsible for the accuracy, originality, and integrity of their submissions. The Editorial Board reserves the right to use plagiarism and AI-detection tools and to seek clarifications where necessary.

### **GENERAL RIGHTS RESERVED BY THE EDITOR-IN-CHIEF**

The Editor-in-Chief reserves the right to interpret and enforce these guidelines and to accept or reject submissions. All editorial decisions shall be final.

In case of any queries, please feel free to reach out to us at  
[crs@nludelhi.ac.in](mailto:crs@nludelhi.ac.in)

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